

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2768
ANSWERED ON:06.08.2015
Low Cost Assembled Vehicles
Kothapalli Smt. Geetha

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the plying of low cost assembled vehicles, more commonly known as 'jugaads' is permissible in accordance with Motor Vehicles Act;
- (b) if so, the norms laid down in this regard; and
- (c) if not, the steps taken/being taken to ban them?

Answer

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (c) Any motor vehicle as defined in the Section 2 (28) of the Motor Vehicle Act, 1988 (MV Act) has to conform to the testing procedure and specification notified under the Central Motor Vehicles Rules, 1989 (CMVRs). "Jugaads" do not conform to the specifications of a Motor Vehicle under Motor Vehicle Act, 1988.
